

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:708  
ANSWERED ON:24.07.2003  
IMPORT OF FUELS BY OIL COMPANIES  
NARESH KUMAR PUGLIA

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether HPCL, BPCL and IBP propose to import transportation fuels such as motor spirit and high speed diesel for their retail outlets;
- (b) if so, the details thereof;
- (c) whether the Government has given necessary permission to these oil companies for importing these products;
- (d) if so, whether it is a fact that the availability of MS/HSD are in surplus in the country and are actually exporting them; and
- (e) if so, the reasons and justification for allowing HPCL, BPCL and IBP to import transportation fuels?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS ( SMT. SUMITRA MAHAJAN )

( a ) to (e) As per the extant Exim Policy, import of transportation fuels is allowed through IOC as State Trading Enterprise (STE) except for the companies who have been granted rights for marketing of transportation fuels in terms of the Resolution No.P.23015/1/2001-MKT., dated 08.03.2002 of the Ministry of Petroleum and Natural Gas.

While, the country is net exporter of MS and HSD, the issue of allowing HPCL, BPCL and IBP, who have been marketing transportation fuels even before the aforesaid Resolution of 08.03.2002, to directly import transportation fuels is under the consideration of the Government with a view to provide a level playing field to these companies vis-a-vis new companies who have been allowed to import such fuels directly.